

(c) The Kothari Committee have, in its report submitted to the Union Public Service Commission, suggested certain changes in the existing pattern of examination for recruitment to the I.A.S. and other Services. No decision has yet been taken on the recommendations of the Committee.

**Tours of the Deputy Minister of Defence by Air Force planes**

586. SHRI JAGJIT SINGH ANAND: Will the Minister of DEFENCE be pleased to state:

(a) whether there are any rules governing the tours of the Deputy Minister of Defence by Air Force planes;

(b) if so, what are the details thereof; and

(c) how many times did the present Deputy Minister of Defence use the Air Force planes for tours during the last three years?

THE MINISTER OF DEFENCE (SHRI BANSI LAL): (a) and (b) There are instructions governing the use of the VIP Flight of the Indian Air Force, according to which the Deputy Minister of Defence, among others, entitled to the use of these aircraft on official duty if it is essential to do so.

(c) Seventy-four.

**Transfer of technology in the pharmaceutical industry**

587. DR Z. A. AHMAD:  
SHRI YOGENDRA SHARMA:

Will the Minister of PLANNING be pleased to state:

(a) whether an International Consultation Meeting on transfer of technology in the pharmaceutical industry was recently held in New Delhi; and

(b) if so, what are the details of the decisions taken at the meeting and with what results?

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THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) Yes, Sir. The International Consultation meeting on "Transfer of Technology in the field of drugs and pharmaceuticals" was held in India from 22nd April, 1976 to 4th May, 1976.

(b) The proceedings of the meeting are being finalised.

**Payment of freedom fighters' pension to S. Harbhajan Singh of Punjab**

588. SHRI BANARSI DAS: Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 756 given in the Rajya Sabha on the 1st April, 1976 and state:

(a) whether Government are aware that the Accountant General (Punjab) has stopped payment of freedom fighter's pension to S. Harbhajan Singh, a veteran freedom fighter of Punjab whose pension was sanctioned from the Central Revenues; and

(b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) The Accountant General did temporarily stop the payment of freedom fighters' pension to Shri Harbhajan Singh. The Accountant General has subsequently directed the Treasury Officer to release the pension.

**Use of planes belonging to defence forces**

589. SHRI BANARSI DAS: Will the Minister of DEFENCE be pleased to state the category of persons who can use planes belonging to the defence forces?

THE MINISTER OF DEFENCE (SHRI BANSI LAL): The President, the Vice President and the Prime Minister are entitled to use the planes of the defence forces. The Minister of